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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

C.C.P. No. 243/91 in OA 1581/87

Date of decision: 3(.10.9)

Smt. Satyawati Sharma

Petitioner

VS.

Shri K.S. Dhingra, Sr. Administrative Officer, Ministry of Defence

Respondent

<u>COR</u>AM

Hon'ble Shri LK. Rasgotra, Member (A).

(Orders of the Bench delivered by Hon'ble Shri Justice Ram Pal Singh, Vice-Chairman (J).)

ORDER

This C.C.P. has been filed by the petitioner praying therein for punishing the departmental representative for the respondents, Shri K.S. Dhingra, Senior Administrative Officer (Legal), Ministry of Defence in O.A. No 1581/87. The grounds are mentioned in para 8 of the petition and we need not reproduce them. From the facts mentioned in the petition, even if the allegations are taken to be true, then only the case under the Indian Penal Code is made with regard to which the petitioner may file the First Information Report and the Police shall investigate the conduct the alleged contemner. No case of criminal contempt is made out in this petition. Consequently, it is dismissed without notice.

(I.K. Rasgotra)

Member (A)

Ram Pal Singh)

Vice-Chairman (J)